

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/2013/ 4396 /A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri P. Das,  
District & Sessions Judge,  
Morigaon.

Dated Guwahati, the 26<sup>th</sup> August, 2019

Sub:- Earned Leave.  
Ref:- Your Memo No.DJM/4026, dtd. 19.08.2019  
Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted Earned Leave for 4(four) days w.e.f. 19.08.2019 to 22.08.2019 (prefixing 18.08.2019 and suffixing 23.08.2019, 24.08.2019 and 25.08.2019 being holidays), subject to submission of your leave application for the aforesaid period in prescribed format.

Further, you are directed to hand over charge to the Civil Judge and Assistant Sessions Judge, Morigaon and in her absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

*sdl-*

**JT. REGISTRAR (VIGILANCE)**

4399

Memo NO.HC.VII-87/2013/ 4397- /A, dated 26.8.19

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Civil Judge and Assistant Sessions Judge, Morigaon.
3. The Systems Analyst, Gauhati High Court.

*26/8/19*

**JT. REGISTRAR (VIGILANCE)**

*Rdas*